

(12/2/91)

TA 1328/87

12-2-91

Hon. Mr. D.K. Agrawal J.M.
Hon. Mr. K. G. Garg A.M.

Shri V. K. Sharma was called. He states that he has no instructions. No one is present for petitioner. The petition is dismissed for want of prosecution.

Learned counsel for the applicant says that the client be informed directly. There is no such rule to inform the client directly.

OR
Copy of order
sent to copying
Section on 18/04/91

18/4/91

to

H.M.

Dec
J.M.